

**(ii) STEPS TO AVERT THE REPORTED STRIKE BY JUNIOR DOCTORS FEDERATION, DELHI.**

**SHRI G. M. BANATWALLA** (Ponnani): Mr. Deputy Speaker, Sir, under Rule 377, I want to mention the following matter of urgent public importance.

The junior doctors' federation, Delhi has reportedly threatened that if its demands are not met by July, 4, 1980, an indefinite strike would start in all the major hospitals from the next day. They had observed a token strike earlier, for a day on 16th June, 1980. In view of the fact that the resident doctors form the backbone and the infrastructure of any hospital service, the resulting inconvenience to the people can be readily realised. It is, therefore, of utmost importance that the Government should take every step to avert the strike. That the resident doctors are not motivated with any spirit of confrontation is amply clear from the fact that they are agreeable to the appointment of a high-powered committee, which should include the representative of the federation, to look into the various aspects of their demands. This is a gesture that should get a positive response from a Government that is interested in both the solution of the problems of resident doctors as also in averting any inconvenience or hardship that may be caused to the people, through any such strike.

It is rather unfortunate that, as I understand, the office of the Minister for Public Health refused to accept the memorandum which the junior doctors' federation wanted to submit on 20th June, 1980 with respect to their proposed strike from 5th July. A positive, constructive and sympathetic attitude is necessary. I urge upon the Government to have a purposeful dialogue with the resident doctors. I request the Government to make an early statement in the House and reassure the House and the people of Delhi that every effort will be made to avert the proposed strike.

**(iii) REPORTED LOSS TO FARMERS DUE TO WATER LOGGING BY THE GHAGGAR FLOOD PROJECT AND RAJASTHAN CANAL PROJECT.**

**श्री मनकूल सिंह चौधरी** (बीकानेर): उपाध्यक्ष महोदय, मैं सरकार का ध्यान राजस्थान प्रान्त के उस पीड़ित क्षेत्र की दुर्दशा की तरफ खोंचना चाहता हूँ जहां लगभग 15 गांवों के रिहायशी मकान और खेती की जमीनें धग्गर बाढ़ परियोजना और राजस्थान नहर के आर० डी० 165 से छोड़े गये पानी से बने स्तंभों में घिर गई हैं, जिससे किसानों का करोड़ों रुपये का नुकसान हो चुका है। इन 15 गांवों के किसान भूमिहीन और बधार ही गये हैं। एक तरफ सरकार बाढ़ नियंत्रित कर के कहीं लोगों को सुरक्षित कर रही है तो दूसरी तरफ उसी बाढ़ के पानी से इन लोगों की तबाही कर रही है तथा पीड़ित लोगों को कोई राहत भी नहीं पहुँचाई जा रही है। पिछले तीन वर्षों से बड़ोपल, मानकथेड़ी, किशनपुरा आदि गांवों के लोगों ने बार-बार तत्कालीन, "जनता सरकार" से आप्रह किया, हड्डताले की मगर इन दुखियों की तरफ जनता सरकार ने कोई ध्यान नहीं दिया, काही सुनवाई न होने पर गत विधान सभा चुनाव में एक गांव मानकथेड़ी ने तो मतदान का बहिष्कार भी कर दिया। प्रजातंत्र में ऐसा बहिष्कार प्रजातंत्र को ही एक चुनीती है। बेसहारा लोगों ने प्रशासनिक अधिकारियों के समक्ष 19-5-80 से 16-6-80 तक क्रमिक भूख हड्डताल भी की परन्तु सम्बन्धित अधिकारियों के कोई ध्यान न दिये जाने पर, बेबस लाचार हो कर 17-6-80 से दो व्यक्तियों ने सूरतगढ़ में आवरण अनशन कर रखा है। ये दोनों ही व्यक्ति मरणासन्धि हैं।

अतः यदि सरकार ने ममय पर इनकी मांगे मान कर राहत न पहुँचाई तो इनके प्राण पब्ले उड़ जायेंगे और सरकार पर एक बहुत बड़ा धब्बा लग जायेगा। इस बात को ले कर क्षेत्र के लोगों में बहुत रोष व्यक्त है। इसलिए मेरी भारत सरकार से विनती है कि इस गम्भीर समस्या पर अविलम्ब कार्यवाही करने के आदेश राजस्थान सरकार को दे कर, उन पीड़ित व्यक्तियों की मांगें मानी जायें तथा उस क्षेत्र की इस विकट समस्या, जो दिन पर दिन बढ़ती जा रही है, का कोई स्थायी समाधान निकालने की व्यवस्था की जाये।

**(iv) NEED FOR FINANCIAL ASSISTANCE TO APPLE GROWERS IN HIMACHAL PRADESH.**

**SHRI CHINTAMANI JENA** (Balasore): Mr. Deputy Speaker, Sir, under Rule 377, I wish to bring the follow-

ing matter of urgent public importance for the attention of the House:—

Sir, heavy losses of apples due to hailstorms in the rich apple-belt of Himachal Pradesh caused havoc and frustration among the lakhs of apple-growers of Himachal Pradesh.

As against a projected production of 3,50,000 apple boxes this year, the production would be merely 1,88,000 boxes or less than that. It will create a big apple scarcity in the country. The apple-growers sustained a heavy loss since they have spent some crores of rupees for apple production.

The Department of Horticulture in the State, with its meagre financial capacity, cannot meet the loss sustained by the poor apple-growers.

So, Sir, the Union Government may come to their rescue with the financial assistance, so that the poor apple-grower may not leave the cultivation of apple in future, out of frustration and disappointment.

(v) **REPORTED PARALYSING OF COMMERCIAL ACTIVITY IN KERALA DUE TO COCHIN PORT WORKERS' STRIKE.**

**SHRI V. S. VIJAYARAGHAVAN** (Palghat): \*\*Mr. Deputy Speaker, Sir, under Rule 377, I wish to bring the following matter of urgent public importance for the attention of the House:—

The commercial life in Kerala is paralysed due to the strike by the Port Workers in the Cochin Fort. About Rs. 50 Crores worth of goods have piled up at the Port and thousands of people have been rendered unemployed.

Almost half of the marine products in the country are exported from the Cochin Port. Goods bound for Soviet Union and Egypt are lying in the Port. These include Tea and Cosmetics, contracted by the Soviet Union for the requirements in connection with Olympics. Similarly, out of the 4,200 tonnes of raw cashew-nuts, imported for distribution among the cashew factories

in Kerala, as much as 2,000 tonnes are lying unladen. If raw-nuts are not made available in time, the factories will have to be closed down and this will lead to unemployment among thousands of workers. The cold storages are filled with marine products that have piled up at the Port. There are no refrigerated vehicles or other arrangements for carrying out these goods to other ports so that these could be exported. The Port workers have gone on strike demanding holidays on Sunday. The Port authorities have declared the strike illegal and they stick to that position. The Port has already suffered a loss of Rs. 1 crore. Therefore I request the Central Government to intervene and bring about a settlement of the issue.

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**13.08 hrs.**

**GENERAL BUDGET, 1980-81  
GENERAL DISCUSSION—Contd.**

**MR. DEPUTY-SPEAKER:** The House will now take up further discussion on the General Budget for 1980-81. Shri Manoranjan Bhakta to continue his speech.

**SHRI MANORANJAN BHAKTA** (Andaman and Nicobar Islands): Mr. Deputy-Speaker, Sir, as I was making some suggestions on the other day, in connection with the General Budget for the year 1980-81, presented by the hon. Finance Minister, I would like to say one thing, that in a growth-oriented budget, we must keep one important aspect in our mind—that is relating to the working class and the wage-earner. Because in every respect, whatever plan we may make, whatever policy we may adopt, whatever direction we may give in the budget, until and unless our machinery is fit-enough to cope with these and to implement them properly, we will not be able to achieve anything at all. Because, what we have seen is that there is lot of growing in efficiency in the administration and there is low

\*\*The original speech was delivered in Malayalam.